From

The Additional Chief Secretary to Government Haryana, Development & Panchayats Department,

Chandigarh.

To

The Secretary,

Haryana Vidhan Sabha, Secretariat,

Chandigarh.

Memo No. SBA-1-2022/ 98823

Dated: 07 - 8 - 2022

Subject:

Un-strared Assembley Question No. 38 asked by SHRI

NEERAJ SHARMA, M.L.A. Faridabad (NIT).

Sir,

Please find enclosed 110 copies of Reply (both in English and Hindi versions) to the Un-starred Assembly Question No. 38 asked by SHRI NEERAJ SHARMA, M.L.A., Faridabad (NIT). This question is listed on 08.08.2022.

DA: As above.

for Additional Chief Secretary to Government Haryana, Development & Panchayats Department,

Endst. No. SBA-1-2022 98824 - 834 Dated: 07 - 8 - 2022

Copies of reply (both in English and Hindi) as mentioned against each are forwarded to the following for information and necessary action please:

1. The Secretary to Chief Minister, Haryana	15 Copies
2. The Secretary to Dev. & Panchayat Minister, Haryana.	10 Copies
3. The Chief Secretary to Govt. Haryana (Pol. Branch)	06 Copies
4. The Secretary to Governor of Haryana.	02 Copies
5. The Private Secretary to Chief Secretary, Haryana	01 Copy
6. The Private Secretary to APSCM, Haryana	01 Copy
7. The Private to ACSDP	01 Copy
8. The Director Public Relations Department, Haryana.	05 Copies
9. PA to Director Panchayats Haryana.	01 Copy
10. Joint Director, Admn. Panchayat Department, Haryana.	01 Copy
11. Deputy Director Legal, Panchayat Department Haryana	. 01 Copy
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for Additional Chief Secretary to Government Haryana, Development & Panchayats Department,

#### To Formulate Policy

### 38. Sh. NEERAJ SHARMA (Faridabad Nit):

Will the Chief Minister be pleased to state that:

Will the Chief Minister be pleased to state whether any policy is being formulated by the Government keeping in view of the order/decision given by the Hon'ble Supreme Court in Civil Appeal No.6990 of 2014; if so, the details thereof togetherwith the steps taken by the Government in this regard?

Sh. Devender Singh Babli

Development & Panchayats Minister, Haryana

No. Sir.

The provisions of the Haryana Village Common Lands (Regulation) Act, 1961 and the amendment made vide Act No. 9 of 1992 have been upheld by the Hon'ble Supreme Court vide its order dated 07.04.2022 passed in Civil Appeal No. 6990 of 2014 filed by the State Government. Hence, no separate policy is required to be formulated to get implemented the provisions of the Act. However, necessary instructions will be issued to the Deputy Commissioners to implement the provisions of the Act, strictly as has been interpreted by the Hon'ble Supreme Court.

### नीति बनाना

# 38. श्री नीरज शर्मा (Faridabad NIT)

क्या मुख्यमंत्री be pleased to state that:-

क्या मुख्यमंत्री कृपया बताएंगे कि 2014 की सिविल अपील सं. 6990 में माननीय सर्वोच्च न्यायालय द्वारा दिए गये आदेश/निर्णय को ध्यान में रखते हुए सरकार द्वारा कोई नीति बनाई जा रही है, यदि हां, तो उसका ब्यौरा क्या है तथा इस सम्बन्ध में सरकार द्वारा क्या पग उठाए गये हैं?

## श्री देवेन्द्र सिंह बबली

विकास एंव पंचायत मंत्री, हरियाणा

श्रीमान् जी, नहीं ।

हरियाणा ग्राम शामलात भूमि (विनियमन) अधिनियम, 1961 तथा 1992 के अधिनियम संख्या 9 द्वारा किये गये संशोधन के प्रावधानों को, राज्य सरकार द्वारा दायर सिविल अपील संख्या 6990 ऑफ 2014 में, माननीय सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 07.04.2022 द्वारा सही ठहराया गया है। इसलिए अधिनियम के प्रावधानों को लागू करने के लिए अलग से कोई नीति बनाने की आवश्यकता नहीं है। हालांकि, अधिनियम के प्रावधानों, जैसा कि माननीय सर्वोच्च न्यायालय द्वारा व्याखित किया गया है, को सख्ती से लागू करने के लिए सभी उपायुक्तों को आवश्यक हिदायतें जारी की जायेगी।